

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD

REGIONAL BENCH – COURT NO. 03

Service Tax Miscellaneous (ORS) Application No. 10839 of 2019
Service Tax Appeal No. 11076 of 2014

[Arising out of OIA-VAP-EXCUS-000-APP-500-13-14 passed by Commissioner of Central Excise-VAPI]

M/s. Viral Corporation India Pvt Ltd

A-2/2702, Gidc,
Umernagar,
Valsad, Gujarat

.....Appellant

VERSUS

C.C.E & S.T., Vapi

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi
Vapi, Gujarat-396191

.....Respondent

APPEARANCE:

Shri P. K. Shetty, Advocate appeared for the Appellant
Shri. Dharmendra. Kanjani, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL) , MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 12412 /2019

DATE OF HEARING: 12.12.2019

DATE OF DECISION: 12.12.2019

PER: RAMESH NAIR

The applicant filed an application for withdrawal of the appeal as they have opted for "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019. Considering the submission made in application, the appeal is stand dismissed as withdrawn, MA also disposed of.

(Dictated & pronounced in the open court on 12.12.2019)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)